

High Court of Madhya Pradesh, Jabalpur
Bench at Indore

Miscellaneous Criminal Case No.19915/2019

(Vikram s/o Jam Singh

Versus

The State of Madhya Pradesh)

Indore, Dated 16.05.2019

Mr. Mohammad Imran Khan, learned counsel for the applicant.

Mr. Lokesh Bhargava, learned Public Prosecutor for the non-applicant / State of Madhya Pradesh.

They are heard. Perused the case diary.

This first application under Section 438 of Criminal Procedure Code, 1973 for grant of anticipatory bail has been filed by the applicant, who is apprehending his arrest in connection with Crime No.195/2019 registered at Police Station Kasrawad, District Khargone (MP) for offence punishable under Section 34 (2) of Madhya Pradesh Excise Act, 1915.

After arguing for some time on the merits of the matter, learned counsel for the applicant seeks leave of this Court for withdrawal of the anticipatory bail application with liberty to surrender before the trial Court and file an appropriate application for grant of regular bail before the trial Court.

Prayer allowed.

If such an application is filed by the applicant, the trial Court is expected to decide it as early as possible.

With the aforesaid liberty, Miscellaneous Criminal Case No.19915/2019 is dismissed as withdrawn.

(S.K. Awasthi)
Judge